

E/Misc./40922 & 40923/2016 & E/747 & 748/2005

Commissioner of Central Excise, Puducherry Appellant

M/s. Gammon India Ltd.
M/s. Neyveli Lignite Corporation Ltd.

Respondents

(Arising out of Order-in-Appeal No.39 to 43/2006 (P) dated 29.3.2006 passed by the Commissioner of Central Excise (Appeals), Chennai)

Vs.

E/Misc./40237/2017 & E/202/2007

Commissioner of Central Excise, Chennai – I Appellant

M/s. Ashok Leyland Ltd. Respondent

(Arising out of Order-in-Original No.21/2008 (C) dated 16.1.2009 passed by the Commissioner of Central Excise, Pondicherry)

Vs.

Pulegha Beem^h

E/Misc./40238/2017 & E/242/2009

(Arising out of Order-in-Original No.19/2008 (C) dated 30.11.2008
passed by the Commissioner of Central Excise, Pondicherry)

Commissioner of Central Excise, Pondicherry

Appellant

Vs.

M/s. Amanath Pharmaceuticals P. Ltd.

Respondent

Appearance

Shri S. Govindarajan, AC (AR) for the Appellant
None for the Respondents

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **28.04.2017**

Final Order Nos. 40662 - 40668/2017

Per Ms. Sulekha Beevi,

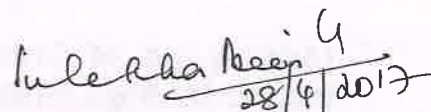
The above applications have been filed by the department seeking permission to withdraw the appeals on the ground of monetary limit.

2. The permission as sought is granted and the appeals are dismissed as withdrawn. The miscellaneous applications are also disposed accordingly.

(Dictated and pronounced in open court)



(MADHU MOHAN DAMODHAR)
Member (Technical)



(SULEKHA BEEVI C.S.)
Member (Judicial)

Rex



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